

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 23.12.2010

Meeting No. 33/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.12.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Shri T.M. Skaria	DDG	DGFT
3.	Shri J.P. Maurya	A.I.A.	MFPI
4.	Shri Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 32 held on 16.12.2010. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	599 Case No.:8/21/85-ALC3/2010	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00076/AM11/	RLA File :03/94/040/01119/AM10/	Lic.No/Date:0310566251 24.03.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Spices Board. The Committee decided to defer the case. To be re-listed on 20.01.2011.			

2	600 Case No.:9/21/85-ALC3/2010	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00077/AM11/	RLA File :03/94/040/00057/AM11/	Lic.No/Date:0310570575 21.04.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Spices Board. The Committee decided to defer the case. To be re-listed on 20.01.2011.			

3	601 Case No.:9/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the applicant firm has requested vide letter 30.11.2010 to grant time till 25.12.2010 for filing revised application. The Committee decided to defer the case to 13.01.2011. To be re-listed on 13.01.2011.			
4	602 Case No.:10/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the applicant firm has requested vide letter 30.11.2010 to grant time till 25.12.2010 for			

filing revised application . The Committee decided to defer the case to 13.01.2011. To be re-listed on 13.01.2011.
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5	603 Case No.:11/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that the applicant firm has requested vide letter 30.11.2010 to grant time till 25.12.2010 for filing revised application . The Committee decided to defer the case to 13.01.2011. To be re-listed on 13.01.2011.			

6	604 Case No.:5/24/85-ALC3/2010		Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,		Meet No/Date:33/85-ALC3/2010 23.12.2010		Status: Approved
	HQ File :01/85/050/00090/AM11/		RLA File :02/24/040/00126/AM11/		Lic.No/Date:0210149114 11.10.2010		
	The case was considered by the committee as per agenda. The Committee decided to approve the case as under :-						
	Export item		Qty.	Import Item		Qty.	
	Tea filled in MPET 340 mm Foil Pouch Packed CFC		5000 KG	1. Tea 2. MPET Film 340 mm		5000 kg. As per packing Policy.	
RA to take consequential action as per policy/procedure.							

7	605 Case No.:7/24/85-ALC3/2010		Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,		Meet No/Date:33/85-ALC3/2010 23.12.2010		Status: Approved
	HQ File :01/85/050/00092/AM11/		RLA File :02/24/040/00127/AM11/		Lic.No/Date:0210149115 11.10.2010		
	The case was considered by the committee as per agenda. The Committee decided to approve as under:-						
	Export item		Qty.	Import Item		Qty.	
	Tea filled in MPET 340 mm Foil Pouch Packed in 50,000 Nos. Loose Tea Cartons.		5000 KG	1. Tea 2. Relevant Loose Tea Carton. 3. MPET Film 340 mm		5000 kg. As per packing Policy. As per packing Policy.	
RA to take consequential action as per policy/procedure.							

8	606 Case No.:1/25/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00094/AM11/	RLA File :09/24/040/00217/AM11/	Lic.No/Date:0910043887 13.10.2010	
	The case was considered by the committee as per agenda. It was noted that reply of the company to the deficiency letter dt 13.12.2010 is awaited. The Committee decided to defer the case till 13.01.2011. To be re-listed on 13.01.2011.			

9	607 Case No.:2/25/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00095/AM11/	RLA File :09/24/040/00172/AM11/	Lic.No/Date:0910043888 13.10.2010	
	The case was considered by the committee as per agenda. It was noted the reply of the company is awaited to the deficiency letter dated 13.12.2010. The Committee decided to defer the case till 13.01.2011. To be re-listed on 13.01.2011.			

10	608 Case No.:3/26/85-ALC3/2010	Party Name:PENNAR ENGINEERED BUILDING SYSTEMS LTD	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00099/AM11/	RLA File :09/24/040/00023/AM11/	Lic.No/Date:0910044016 22.10.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Thickness of import items at Sl. No. 1,2 & 3. 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 3. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material. To be re-listed on 20.01.2011.			

11	609 Case No.:11/21/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Mines & Department of Atomic Energy . The Committee decided that application may also be forwarded to Department of C & PC (Chemical Division) for their comments.			
	To be re-listed on 20.01.2011.			

	610 Case No.:6/24/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00091/AM11/	RLA File :09/24/040/00283/AM11/	Lic.No/Date:0910043873	

12	HQ File :01/85/050/00017/AM11/	RLA File :09/24/040/00200/AM11/	Lic.No/Date:0910043938 11.10.2010	
The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Mines & Department of Atomic Energy . The Committee decided that application may also be forwarded to Department of C & PC (Chemical Division) for their comments. To be re-listed on 20.01.2011				

13	611 Case No.:3/25/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00096/AM11/	RLA File :09/24/040/00310/AM11/	Lic.No/Date:0910043938 15.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Mines & Department of Atomic Energy . The Committee decided that application may also be forwarded to Department of C & PC (Chemical Division) for their comments. To be re-listed on 20.01.2011			

14	612	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Approved
	HQ File :01/85/050/00023/AM11/	RLA File :04/24/040/00015/AM11/	Lic.No/Date:0410113715 12.05.2010	
	The case was considered by the committee as per agenda. Committee had ratified the case in meeting held on 10.06.2010. Later, the applicant had represented that the export product contains circumin minimum 1.5 % only and it is very difficult to import turmeric with circumin minimum 4.5 % for export production. The applicant cited its earlier case in advance authorization No. 0410104772 dated 22.05.2009 where norms were ratified with minimum 1.5% curcumin in export and import product. On consideration of representation from the firm, the Committee ratified the norms as under :-			
	Export Item	Qty.	Import Item	Qty.
	Turmeric Powder with Curcumin minimum 1.5%	61946.902Kg	Turmeric whole/slice with Curcumin 1.5% (including 2% wastage)	63185.840Kg
RA to take consequential action as per policy/procedure.				

	613 Case No.:1/20/85-ALC3/2010	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00066/AM11/	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337	

15			17.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Spices Board. The Committee decided to defer the case.			
	To be re-listed on 20.01.2011.			

16	614	Party Name:LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status Deferred
	HQ File :01/85/162/126/AM11	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337 17.08.2010	
	The case was considered by the committee as per agenda. The representative of MFPI who was present in the meeting stated that the comments from their Ministry will be sent. The Committee decided to defer the case.			
	To be re-listed on 20.01.2011.			

17	615	Party Name:THE NATIONAL INDUSTRIAL CORPN LTD	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00024/AM11/	RLA File :05/24/040/00053/AM11/	Lic.No/Date:0510264155 12.05.2010	
	The case was considered by the committee as per agenda. It was decided that application may be forwarded to MFPI for their comments. To be re-listed on 20.01.2011.			

18	616	Party Name:PARKWOOD FARMS PVT. LTD	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00247/AM09/	RLA File :02/24/040/00251/AM11/	Lic.No/Date:0210122583 27.01.09	
	The case was considered by the committee as per agenda. It was decided to send the case to Tea Board for their comments.			
	To be re-listed on 20.01.2010.			

	617	Party Name:USHODAYA ENTERPRISES PVT. L TD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/162/148/AM11/	Modification of SION, enclosing at Sl. No. F-126 for export of Vegetable Pickles in Oil/Mixed Pickles in Oil		

19	HQ File :01/85/162/148/AM11/	Modification of SION appearing at Sl. No. E-126 for export of vegetable Pickles in Oil/Mixed Pickles in Oil
	The case was considered by the committee as per agenda. It was decided that MFPI may have a re-look at its comments especially with regard to the quantities recommended by them as the word "Minimum" is not used in SION. The Committee also decided that comments of APEDA may be sought in respect of consumption/production data of minimum 3 other manufacturer exporters.	
	. To be re-listed on 20.01.2010.	

20	618 Case No.:1/21/85-ALC3/2010	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI. . The Committee decided that MSME/MFPI may be reminded to expedite their comments. To be re-listed on 20.01.2010.			

21	619 Case No.:2/21/85-ALC3/2010	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891 20.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MPEDA . The Committee decided that MPEDA may be reminded to expedite their comments. To be re-listed on 20.01.2011.			

22	620 Case No.:1/23/85-ALC3/2010	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00085/AM11/	RLA File :07/21/040/00117/AM11/	Lic.No/Date:0710072321 17.06.2010	
	The case was considered by the committee as per agenda. It was noted that the required information is awaited from the company. The Committee decided to defer the case to 13.01.2011. To be re-listed on 13.01.2011.			

23	621 Case No.:1/27/85-ALC3/2010	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Approved
	HQ File :01/85/050/00101/AM11/	RLA File :10/24/040/00059/AM11/	Lic.No/Date:1010040741 29.10.2010	
	The case was considered by the committee as per agenda. Based on the written comments of Tea Board vide letter No. T-24(16)/Stats/2009 dt. 15.12.2010, the Committee decided to ratify the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Black tea in consumer pack- 'AVT Premium' (T/C-blended with 56% import tea & 44 % indigenous tea)	7020.000KG		

Black tea in consumer pack -‘AVT Premium Tea Bag’ (T/C-blended with 95% import tea & 5% indigenous tea)	2749.500KG	BLACK TEA IN BULK PACKING	9542.475Kg
Black tea in consumer pack -‘AVT Raihana’ (T/C-blended with 15% import tea & 85% indigenous tea) [Additional condition sheet attached]	19995.000		

RA to take consequential action as per policy/procedure.

24	622 Case No.:4/18/85-ALC3/2010	Party Name:DINESH SARAOGI	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	
	The case was considered by the committee as per agenda. The Committee noted the contents of company's letter dt. 16.11.10 and decided that the company may be asked to give information on Production /Export/Consumption. Information on wastage to be given as asked earlier. To be re-listed on 20.01.2011.			

25	623 Case No.:1/26/85-ALC3/2010	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00097/AM11/	RLA File :08/24/040/00195/AM11/	Lic.No/Date:0810093277 21.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Spices Board. The Committee decided to clarify to Ministry of Agriculture that the matter pertains to fixation of input output norms and not regarding availability of import items in domestic market. Ministry of Agriculture may give their comments on input output norms.			
	To be re-listed on 20.01.2011.			

26	624 Case No.:4/26/85-ALC3/2010	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00100/AM11/	RLA File :10/24/040/00061/AM11/	Lic.No/Date:1010040685 25.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH & Spices Board. The Committee decided that AYUSH & Spices Board may be reminded to expedite their comments. To be re-listed on 20.01.2011			

	625 Case No.:3/16/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764	

27		09.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH . The Committee decided that AYUSH may be reminded to expedite their comments. To be re-listed on 20.01.2011		

28	626 Case No.:2/24/85-ALC3/2010	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:33/85-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/85/050/00087/AM11/	RLA File :03/95/040/00495/AM11/	Lic.No/Date:0310594017 27.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/NDRI & Department of Pharma. The Committee decided that MFPI/NDRI & Department of Pharma may be reminded to expedite their comments. To be re-listed on 20.01.2011			

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